

Annexure-3

Imagine Home Private Limited

Date of commencement of CIRP : 07.04.2026

List of Creditors (Version 1.0) drawn as on: 30.04.2026

List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

| Sl.No | Name of Creditor | Type of claim | Details of claim received | | Details of claim Admitted | | | | | Amount of contingent claims | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claims under verification | Remarks, if any | |
|-------|---|-------------------|---------------------------|-----------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|-----------------------------|--|------------------------------|-------------------------------------|-----------------|--------------------------|
| | | | Date of Receipt | Amount Claimed | Amount of Claim admitted | Nature of Claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | | | % of voting share in CoC |
| 1 | J.C Flowers Assets Reconstruction Private Limited (acting in its capacity as Trustee of JCF ARC Trust 2024-25/33) | Loan Facility - 1 | 23.04.2026 | 2,21,59,27,900 | 2,17,93,90,257 | Secured | 2,17,93,90,257 | 2,17,93,90,257 | No | 100.00% | ₹ - | ₹ - | ₹ - | ₹ 3,65,37,642 | |
| | | Guarantor Claim | | 2,93,48,75,061 | 2,88,64,89,464 | Secured | 2,88,64,89,464 | - | | | ₹ - | ₹ - | ₹ - | ₹ 4,83,85,597 | |
| | | Total | | 5,15,08,02,961 | 5,06,58,79,721 | - | 5,06,58,79,721 | 2,17,93,90,257 | | | ₹ - | ₹ - | ₹ - | ₹ 8,49,23,239 | |
| | Total | | | 5,15,08,02,961 | 5,06,58,79,721 | - | 5,06,58,79,721 | 2,17,93,90,257 | - | 100.00% | ₹ - | ₹ - | ₹ - | ₹ 8,49,23,239 | |

Notes

- 1 The amount of claims has been admitted, based on the documents submitted by the claimant as the books of accounts of the Corporate Debtor as on the Insolvency Commencement date are not yet available.
- 2 In terms of proviso to Section 21(2) of the Code, if a financial creditor is a related party of the corporate debtor, it shall not have any right of representation, participation or voting in a meeting of the committee of creditors.
- 3 The amount of claim admitted may undergo revision in accordance with Regulation 14(2) of the CIRP Regulations, 2016, in case any additional information or documents come to the notice of the IRP/RP, as the case may be.